

- (b) if so, whether it is still applicable;
- (c) whether it is a fact that this Act is also applicable to Chandigarh;
- (d) if so, whether it is so applied there in Chandigarh and if not, the reasons therefor;
- (e) whether the Supreme Court has given some directions in this regard and if so, the details and the status thereof;
- (f) why the order of the Court has not been implemented, so far, and
- (g) when it would be implemented?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED):
(a) to (g) Information is being collected and will be laid on the Table of the House.

Notaries in Kerala

2700. PROF. P.J. KURIEN: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has fixed the maximum number of Notaries in Kerala under the amended Notaries Rules, 1956 and if so, the details thereof.
- (b) Whether Government has received any proposal from Kerala Government for increasing the maximum notaries in the State to 1,000; and
- (c) If so, the details thereof and Government's reaction thereto?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) As per the Schedule under rule 8(4A) of the Notaries Rules, 1956, the Central Government has fixed the quota, *i.e.* 845, of the maximum number of notaries to be appointed by State Government of Kerala.

(b) Yes, Sir. A request dated 05.09.2011 from Law Department, Government of Kerala has been received to enhance the number of Notaries to be appointed by State Government of Kerala from 845 to 1000.

(c) A decision is yet to be taken by Central Government in the matter.

Legal opinion sought by DoPT

2701. PROF. ANIL KUMAR SAHANI: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the total number of cases in which the Department of Personnel and Training (DoPT) has sought legal opinion during the last three years;
- (b) whether the legal opinion has been provided in all the cases to the Department;
- (c) if not, in how many cases furnishing of legal opinion is pending along with the details thereof;